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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A.No.2093/92

New Delhi: this the 5th day of September, 1997

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN(A)

HON'BLE DR.A.VEDAVALLI MEMBER(A).

Shri Jai Narain Rohtgi,
Platform and Luggage Inspector,
Northern Railway,
Delhi.

2. Shri Kailash Chand Verma,
Platform & Luggage Inspector,
Northern Railway,
Railway Station,
Delhi

....Applicants.

(By Advocate: Shri B.L.Madhok, proxy counsel for
Shri B.S.Maines)

VERSUS

Union of India through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. The Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi

....Respondents.

(By Advocate: Mrs. B.Sunita Rao)

ORDER(O.RAL)

BY HON'BLE MR.S.R.ADIGE VICE CHAIRMAN (A)

Shri Madhok prays for permission to
withdraw the OA. Permission is granted.

2. The OA is dismissed as withdrawn. No costs.

A.Vedavalli
(DR.A.VEDAVALLI)
MEMBER(J)

S.R.Adige
(S.R.ADIGE)
VICE CHAIRMAN(A)

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